

**O.I.H.**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO.3001**

**TO BE ANSWERED ON DECEMBER 16, 2021**

**SCHEME FOR PUCCA HOUSES**

**No. 3001. SHRIMATI KESHARI DEVI PATEL:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the steps taken for Pucca Houses to all under various schemes in Uttar Pradesh;**
- (b) the list of beneficiaries of Pucca Houses under various schemes of the Ministry in Prayagraj district;**
- (c) the steps taken to complete work under such schemes before the stipulated time in Prayagraj District;and**
- (d) whether quality checks of construction work are being done from time to time and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a): Land and Colonization are State Subjects. Schemes on housing are implemented by States/ UTs. However, Ministry of Housing and Urban Affairs is supplementing the efforts of States/ UTs by providing central assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U) to construct houses for all eligible urban families/beneficiaries across the country including Uttar Pradesh.**

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Details of the scheme is available at <https://pmay-urban.gov.in/uploads/guidelines/60180813309f2-Updated%20guidelines%20of%20PMAY-U.pdf>.

- (b): The details of number of houses sanctioned to beneficiaries under various component of PMAY-U in Prayagraj district in the State of Uttar Pradesh are at Annexure.**
- (c): Government of Uttar Pradesh has been advised to expedite the construction of remaining sanctioned houses in all the approved towns under the scheme including Prayagraj so that these houses are completed within the stipulated timeline.**
- (d): Yes, Sir. As per the PMAY-U scheme guidelines, States/ UTs engage Third Party Quality Monitoring Agencies (TPQMA) to ensure quality of construction under various components of the Mission to visit the project site time to time and to advise State/ UT and Urban Local Bodies on quality related issues. On the basis of quality assurance report by such agencies and also reports of their own technical staff, States and ULBs are mandated to take both preventive and curative measures to ensure standard quality houses and related infrastructure.**

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**Details of number of houses sanctioned to beneficiaries under various component of PMAY-U in Prayagraj district in the State of Uttar Pradesh**

<b>S. No.</b>	<b>Particulars</b>	<b>Credit Linked Subsidy Scheme (CLSS)</b>	<b>Affordable Housing in Partnership (AHP)</b>	<b>Beneficiary Led Construction (BLC)</b>	<b>Achievement under PMAY-U</b>
1	Houses Sanctioned (Nos.)	3,549	1,085	18,128	22,762
2	Houses Grounded for Construction (Nos.)	3,549	1,009	14,971	19,529
3	Houses Completed/Delivered (Nos.)	3,549	312	10,112	13,973